

1	2	3	4	5
104.	Sri Sarada Mills	845	833	814
105.	Bengal Luxmi Cotton Mills	492	456	382
106.	Central Cotton Mills	860	838	748
107.	Rampooria Cotton Mills	957	753	605
108.	Shree Mahaluxmi Cotton Mills	671	666	498
109.	Bangasari Cotton Mills	338	322	310
110.	Gaya Cotton & Jute Mills	553	520	496
111.	Manindra & B.T. Mills	533	486	465
112.	Bengal Fine No.1	718	654	574
113.	Luxminarayan Cotton Mills	663	602	553
114.	Arati Cotton Mills	443	405	372
115.	Saidpur Cotton Mills	256	248	238
116.	Bengal Fine No. II	289	282	275
117.	Bihar Co-Operatives	396	389	246
118.	Associated Ind.(A)	531	519	498
119.	Orissa Cotton Mills	747	734	655
120.	Jyoti Weaving Factory	266	249	218

Sick and Weak Tea Gardens in Assam

2587. SHRI DWARAKA NATH DAS : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government are aware that there are a large number of sick and weak tea gardens in Southern Assam out of which some have already been abandoned and the rest are also not in a position of survival;

(b) if so, the specific measures taken by the 'Tea Board' to revitalise the aforesaid gardens;

(c) whether any welfare measures have been taken up by the Government to save the lives of tea labourers of such sick and weak tea gardens; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (d). A survey of the Tea Board sometime back, revealed that there were 47 weak tea gardens and 5 closed tea gardens in Assam. The incidence of sickness/weakness of these gardens has decreased since then owing to improved economic conditions and continued stability in the State. The problems faced by sick and weak tea gardens are quite complex arising out of diverse causes such as managerial/financial mismanagement, protracted litigation. These have been discussed with the commercial banks under aegis of Tea Board to facilitate funding and related measures.

Tea Board has several schemes for welfare of plantation workers in tea estates. These welfare schemes inter-alia include providing grant to the wards of the tea

garden workers for pursuing studies above the primary level and also providing financial assistance to educational institutions, hospitals etc. for construction of health centres, extension of education and vocational training and specialised treatment facilities for the benefit of the tea garden workers and their families.

Tyre Unit at A.P.

2588. SHRI R. SAMBASIVA RAO : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Union Government propose to set up a tyre manufacturing Unit at Mangalagiri in Guntur District of Andhra Pradesh;

(b) if so, the details thereof;

(c) whether land has been acquired for this purpose and if so the amount spent thereon; and

(d) by when the aforesaid project is going to be commissioned and the funds allocated for the project?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (d). There is no proposal with Government of India to set up a tyre manufacturing unit at Mangalagiri in Guntur District of Andhra Pradesh in the Central Public Sector, at present.

Special Duty Concession on Indian Basmati Rice by European Union

2589. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether India had asked United Kingdom and France for support against Pakistan over retaining the special duty concession given to Indian basmati rice exported to the European Union (EU);

(b) whether the European Union has since taken any decision on retaining the special duty concessions on Indian Basmati, scarp it altogether, or extend it to Pakistan as well; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) The European Commission introduced a new regulation for import of rice with effect from 01.07.1995. Under this regulation, inter-alia, a Reference Price System was adopted which provides for import tariff concession of 250 ECU per tonne for Pakistani origin husked basmati rice. India has made its position known to EU, Government of U.K. and Government of France on the regulations covering import of rice into EU.

(b) No decision in this regard has been taken by EU.

(c) Does not arise.